

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.17/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

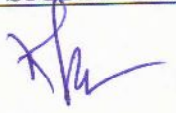



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: M/s. Captain Vasant Shah


V/s.

M/s. Seven Islands Shipping Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 59, 213, 241, 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MUSTAFA KACHWALA Respondent No. 7	Solicitor KACHWALA MISAR & Co	
2.	Dinesh Pednekar a/w Bhavin Gada a/w Ambarveen Ambarveen Mujawar Respondent Nos. 1, 2, 3 & 5	ELP	 
3.	Dipen Furia Respondent No. 4.	Shah & Furia Associates Partner	

Mr. SHARAN JAGTIANI, ADV.
Mr. AMKIT LOHIA, ADV.
Mr. JIMIT SHAM, ADV.

} ADVOCATE FOR PETITIONER


Order

CP. No. 17/59,213,241,242/NCLT/MB/MAH/2016

On the mentioning of the Company Petition, since the Petitioner side is agreed for completion of the pleadings, Respondents are hereby directed to file reply within 3 weeks and Rejoinder, if any, in 2 weeks thereafter.

List this matter for main hearing on 23.09.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 22nd August, 2016.